

वैदेशिक व्यापार तथा पूर्ति मंत्रालय में उप-मंत्री (श्री चौधरी राम सेवक): (क) राज्य व्यापार निगम ने वर्ष 1969-70 में लगभग 4 करोड़ 60 लाख रु० मूल्य के 40,000 मेट्रिक टन अखबारी कागज के आयात के लिए वी/ओ एक्सपोर्ट्स, मास्को के साथ एक संविदा की है।

(ख) भुगतान, इस समय लागू भारत सौवियत संघ व्यापार तथा भुगतान करार के अन्तर्गत भारतीय रुपयों में किया जायेगा।

#### Relief to Textile Industry

\*1549. SHRI KIRUTTINAN: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) whether it is a fact that the concessions given to the textile industry in the present Budget will help the composite Mills and Powerlooms only;

(b) if so, the number of composite Mills and Powerlooms in the country, State-wise;

(c) whether it is also a fact that the textile mills in Tamil Nadu are not benefited by this concession and if so, the reasons therefor;

(d) whether Government are aware that abolition of excise duty is made on the yarn which is not marketable and is also not manufactured; and

(e) if so, whether Government propose to shift this concession to the yarn which is marketable and which is actually manufactured?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): (a) No, Sir. The changes made in the duty structure on cotton yarn and textiles would directly or indirectly help not only composite mills and powerlooms but spinning factories and handlooms also.

(b) Does not arise.

(c) No, Sir. The concession given in excise duty to cotton yarn and cotton fabrics

will benefit the textile mills in Tamil Nadu also in the same manner as it will benefit the textile mills in other States. The benefit in absolute terms will however vary from one mill to another depending on actual production.

(d) Duty on yarn in plain reeled kanks of 34 N.F. and more but less than 40 N.F. has been abolished with effect from 1-3-68. It is not correct that yarn falling within this count group is neither marketable nor is manufactured.

(e) Does not arise.

#### Repatriation of Blocked Indian Capital in Ceylon

\*1550. SHRI NARENDRA KUMAR SALVE: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have received any representation from the Southern India Chamber of Commerce requesting Government take steps to repatriate blocked Indian capital in Ceylon; and

(b) if so, the action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) Yes, Sir.

(b) The High Commission of India in Ceylon is ceased of the matter. However, in view of the current foreign exchange difficulties faced by the Ceylon Government it may be difficult to obtain immediately any substantial concessions for the transfer of blocked capital—Government are keeping the situation constantly under review.

#### Coir Industry in West Bengal

\*1551. SHRI JYOTIRMOY BASU: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) whether Government propose to re-organise the Coir Industry;